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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-16/2020/_____/A

From :- Shri Gautam Baruah
Registrar (Vigilance)
Gauhati High Court, Guwahati

To,
The Registrar
Gauhati High Court
Aizawl Bench, Aizawl

Dated Guwahati, the February, 2021.

Sub:- **Leave Encashment.**

Ref:- Letter No. P.20012/3/2010.HC(AB)/295 dated 08.02.2021 received from the Joint Registrar (Admn.), Gauhati High court, Aizawl Bench, Aizawl.

Madam,

With reference to the letter on the subject cited above, I am directed to inform you that the leave encashment of Shri R.Vanlalena Member Secretary, Mizoram State Legal Services Authority, Aizawl for the block period of 2019-2020 has been approved.

Shri Vanlalena may be informed accordingly.


Yours faithfully,

REGISTRAR (VIGILANCE)

Memo NO.HC.VII- VII-16/2020/ 1046-1050 /A, dated 11/2/21

Copy to:

1. The Accountant General (A&E), Mizoram, Aizawl, for information.
2. The Secretary to the Govt. of Mizoram, Law & Judicial Department, for information.
3. The Chief Controller of Accounts, Accounts & Treasuries, Mizoram, Aizawl, for information.
4. Shri R.Vanlalena Member Secretary, Mizoram State Legal Services Authority, Aizawl with reference to his letter No.A.19030/27-L&J/06-CCA(ENT)/200 dated 05.02.2021.
5. The Project Manager, Gauhati High Court, Guwahati for information and with request to upload this letter in the official website of this Hon'ble Court.


REGISTRAR (VIGILANCE)

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